## BEFORE DR.GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005) MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No.21(1356)/2013-IC

Date:30.10.13

In the matter of

Shri O.P.Nahar Advocate Chamber No.65 Patiala Court

Appellant

New Delhi-110001

Versus

Central Public Information Officer Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan, New Delhi-110001 .....

Respondent

DATE: THIRTIEST OCTOBER TWO THOUSAND THIRTEEN.

Date: 30.10.13.

## **ORDER**

The appellant has filed an appeal on 09.09.13 received on 10.09.13 under Section 19 of the RTI Act .

## Brief Facts of the case:

- 1. The appellant vide his application dated 25.07..13 received on 30.07.13 sought information relating to his own report of Enquiry Officer.
- The Respondent has collected the information from the concerned sections
  of this Ministry and sent the reply to the appellant vide letter No.
  21(876)/13-IC dated 20.09.13.
- 3. The appellant has not got the reply from the respondent within the statutory period. Hence he has filed an appeal received on 10.09.13.
- 4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

## Observation

- 5. On perusal of the record it appears that the Respondent is making efforts in collection the information from the concerned sections as the information asked by the appellant are very old one and taking time searching the same. The information is not within the approach of respondent, CPIO. He has to depend on others for giving suitable reply to the appellant. Hence respondent is directed to give a suitable reply to the appellant within a period of 15 days from the receipt of this order within 15 days from the receipt of this order. With this direction the proceedings of this file is enclosed.
- 6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act and given full and complete information to the appellant. No action is required on the appeal of appellant.
- 7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066(within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

(DR.GITA RAWAT)

Joint Secretary & Appellate Authority
Date:30.10.13

Copy to:

 Shri O.P.Nahar,Advocate, Chamber No.65, Patiala Court New Delhi-110001

2. 8mt. Asha Sota, CAPIO.

(DR. GITA PAWAT)
Joint Secretary &
First Appallate Authoris
Ministry of 1.
(Deptt. or 1.